

The Lokpal and Lokayuktas Bill was also circulated to the State Governments with the suggestion that it might, after enactment, be adopted as a model for state legislation. It was pointed out that a single Lokayukta for a State, more or less on the lines recommended by the Administrative Reforms Commission, might prove adequate instead of the two-tier machinery proposed at the Centre. According to the information available, no State has so far introduced the institution of Lokayukta.

#### GRANTS-IN-AID DIRECTLY MADE BY THE CENTRAL GOVERNMENT

563. SHRI B. K. KAUL : Will the Minister of EDUCATION be pleased to state :

(a) whether Government propose to review the policy of Grants-in-aid made directly by the Central Government to the institutions both under the Central and State Governments as followed during the three planning periods; and

(b) if no review has so far been made whether Government assure this House to do it now and to lay the statement of expenditure made towards the grants-in-aid year-wise, to the institutions during the last three planning periods?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) and (b) The matter is under consideration.

#### CONSULTATION WITH THE STATES ON GRANTS-IN-AID

564. SHRI B. K. KAUL : Will the Minister of EDUCATION be pleased to state :

(a) whether it is a fact that the State Governments were never consulted at any stage by the Central Government in the matter of allotment of grants-in-aid to the individual institutions under the State Governments; and

(b) whether the Central Government have created any agency to find out whether the terms of grants-in-aid were properly or rightly complied with by the institutions both under the Centre and States?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) The allotment of grants to State Governments is made on the basis of estimates submitted by them.

(b) The agency for ensuring the proper utilisation of Central grants are the normal requirements which include submission of periodic educational progress reports by State Governments/Institutions as also audited Accounts from the Accountant General concerned.

#### INSTITUTIONS WHICH GET GRANTS-IN-AID BOTH FROM CENTRE AND THE STATES

565. SHRI B. K. KAUL : Will the Minister of EDUCATION be pleased to state :

(a) whether Government are aware that there are institutions which derive the benefit of grants-in-aid both from the Centre and the State Governments; and

(b) if so, how do Government propose to put an end to this kind of double payment to one and the same institution?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The Central Government takes into consideration the grant given by the State Government as also the capacity of the institution to raise its share of the total expenditure. The question of double payment does not arise.

#### NATIONAL HIGHWAYS

566. SHRI B. C. PATTANAYAK : Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether the construction of National Highways has been fully completed;

(b) if so, whether there is any proposal under Government's consideration for the development of village roads and State roads during the year; and

(c) the total amount spent for the purpose?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH) : (a) No, Sir. Work is